

ITEM NO.1501
(For Judgment)

Court 12 (Video Conferencing)

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No. 463/2022

DIVISIONAL CONTROLLER MAHARASHTRA STATE
ROAD TRANSPORT CORPORATION

Appellant(s)

VERSUS

KALAWATI PANDURANG FULZELE

Respondent(s)

(FOR ADMISSION and I.R. and IA No.139430/2021-EXEMPTION FROM FILING
O.T.)

Date : 31-01-2022 This matter was called on for pronouncement of
judgment today.

For Appellant(s) Ms. Mayuri Raghuvanshi, AOR

For Respondent(s) Mr. Subhasish Bhowmick, AOR
Ms. Manisha Pandey, Adv
Mr. John Thomas Arakal, Adv.
Mr. Harsh Gupta, Adv.

Hon'ble Mr. Justice M.R. Shah has pronounced the reportable
judgment of the Bench comprising His Lordship and Hon'ble Mrs.
Justice B.V. Nagarathna.

The appeal is partly allowed in terms of the signed
reportable judgment.

Pending applications, if any, stand disposed of.

(NEETU SACHDEVA)
COURT MASTER (SH)

(NISHA TRIPATHI)
BRANCH OFFICER

(signed reportable judgment is placed on the file)